CIVIL SIDE

Form No.7

LETTER TO DISTRICT JUDGE FOR VEREFICATION FOR SECURITY BOND

(Chapter VIII, Rule 23)

Appeal No._____ of 20_____.

From

The Registrar, High Court of Judicature at Allahabad.

То

The District Judge,

No._____, dated Allahabad/Lucknow, the _____ day of _____ 20____.

Sir,

I am directed to forward a security bond for Rs.______ filed on behalf of ______ appellant, in the above-noted appeal and to request the favour of your reporting within a period of one month after making such enquiries as may be necessary as to the sufficiency or otherwise of the security offered.

Yours faithfully,

Registrar

Enclosures :

- 1. Security bond.
- 2. Specification of mortgagor's title.
- 3. Affidavit of person executing the bond.
- 4. Encumbrance certificate.

Rule 23 of Chapter VIII of Rules of Court, 1952

23. Where the security offered consists of immovable property, the person giving such security shall file a security bond duly registered hypothecating such property in the name of the Registrar and his successors in office together with (1) a specification of the title of the mortgagor, (2) an affidavit of the person executing the security bond affirming that the property secured is of sufficient value to cover the amount of security required and (3) the necessary certificate from the Registration office concerned indicating that the property is free from encumbrance or, in case the property is encumbered, the particulars and extent of such encumbrances. The Court may before accepting such security direct that it be verified by the district judge of the district within which such immovable property is situated.

High Court of Judicature at Allahabad